

**2023 LiveLaw (SC) 557**

**IN THE SUPREME COURT OF INDIA**

**A.S. BOPANNA; J., M.M. SUNDRESH; J.**

**SPECIAL LEAVE PETITION (CIVIL) Diary No(s). 34826/2022; 21-07-2023**

**THE STATE OF TRIPURA & ANR. *versus* JUSTICE (RETD.) ALOK BARAN PAL**

**Judicial Service - The Supreme Court upheld the order of the Tripura High Court that directed the State Government to pay former judge of the Gauhati High Court, Justice Alok Baran Pal who retired as the Chairman of the National Security Advisory Board to be paid remuneration at the rate of the salary of a High Court judge minus the pension during the period he held the sole post as Chairman of the Board.**

(Arising out of impugned final judgment and order dated 19-09-2022 in WA No. 143/2022 passed by the High Court of Tripura at Agarthala)

*For Petitioner(s) Mr. S. Guru Krishna Kumar, Sr. Adv. Mr. Shuvodeep Roy, AOR Mr. Ashwin K., Adv. Mr. Sai Shashank, Adv. Mr. Deepayan Dutta, Adv.*

**ORDER**

Having heard learned senior counsel for the petitioners, keeping in view the peculiar facts and circumstances in this case and not treating the same as a precedent for any other case, we see no reason to interfere with the impugned order at this stage.

The special leave petition is, accordingly, disposed of.

However, we make it clear any of the adverse comments made by the High Court in the course of the orders impugned shall not be held to be a reflection on the Government and shall not be treated as adverse.

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